

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/1163/2018**

Jabalpur, this Friday, the 18<sup>th</sup> day of January, 2019

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Radha Shriwas  
W/o Late Shri Ramdas Shriwas  
Aged about 41 years  
Occupation Housewife  
House No.181  
Post Kailwara Khurd  
Village Kailwara Khurd Murwara  
Katni, Distt. Katni (M.P.) 483501

**-Applicant**

(By Advocate –**Shri Satish Chourasia**)

**V e r s u s**

1. Union of India through  
Principal Secretary Ministry of  
Personal Public Grievance and Pension  
Department of Ordnance  
New Delhi 110001

2. Principal Controller of Defence Accounts  
(Ordnance Factory) A Government of India  
Enterprise Corporate Office,  
Draupadi Ghat  
Allahabad 211012

3. General Manager (Ordnance Factory)  
Katni District  
Katni (M.P.) 483501

**- Respondents**

**O R D E R (Oral)**

This Original Application has been filed by the applicant challenging the inaction on the part of the respondents for not releasing the family pension despite various representations.

**2.** The case of the applicant is that she is the widow of Late Shri Ramdas Shriwas who was an ex-employee of the Ordnance Factory Katni. The pension papers were prepared. Annexure A/1 is the death certificate of Shri Ramdas Shriwas who died on 18.08.2014. As per Annexure A/2 the detail of the applicant i.e. Adhaar Card, Ration Card, pass book of Central Bank of India is given. But the respondents did not pass any order regarding the family pension. The applicant has made the representation Annexure A/4 on 13.03.2018.

**3.** At this stage, the learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to decide the said representation (Annexure A/4) regarding the grant of family pension to the applicant in time bound manner.

**4.** This Tribunal is of the view that the prayer made by the applicant is genuine particularly when the representation and the issue of family pension of the applicant is pending before the respondent-department. Therefore, the respondents are directed to

decide the representation regarding the family pension to the applicant within a period of six weeks after receiving the copy of this Tribunal.

**5.**      Needless to say that the issue of the department shall be met and reasoned and speaking order shall be passed.

**6.**      With these observations this O.A. is finally disposed of.

**(Ramesh Singh Thakur)  
Judicial Member**

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